

ITEM NO.18

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).25053-25055/2017

(Arising out of impugned final judgment and order dated 03-08-2017 in WC No.21457/2017, WC No.21587/2017 and WC No.32543/2017 passed by the High Court of Judicature at Allahabad)

RAJENDRA & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.93706/2017-EXEMPTION FROM FILING O.T.

IA No.93706/2017 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 2078/2018 (XI)

(FOR ADMISSION and I.R. and IA No.10435/2018-EXEMPTION FROM FILING O.T.)

Date : 13-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Ms. Parul Shukla, AOR
 Mr. Udayaditya Banerjee, Adv.
 Ms. Shreya Bhojnagarwala, Adv.
 Ms. Shubhangi Pandey, Adv.
 Ms. Tanvi Chuphal, Adv.

Mr. Naresh Kumar, AOR
 Mr. Manoj Kumar Rajput, Adv.

For Respondent(s) Mr. Binay Kumar Das, AOR
 Ms. Priyanka Das, Adv.
 Ms. Neha Das, Adv.
 Mr. Shivam Saxena, Adv.

Mr. Lokesh Kumar Choudhary, AOR
 Mr. Ajay Singh, Adv.
 Mr. Manish Pratap Singh, Adv.
 Mr. Ajay Kumar Rai, Adv.
 Mr. Shubham Singh, Adv.

Mr. Shashank Shekhar Singh, Adv.
 Mr. Abhinav Singh, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. Counsel for the petitioners states that petitioner No.1 - Rajendra has unfortunately passed away. He seeks and is granted two weeks' time to bring on record the Lrs. of the said deceased petitioner.
2. Post these matters for hearing on 07.05.2024.
3. Needful be done, meanwhile.

**(SATISH KUMAR YADAV)
DEPUTY REGISTRAR**

**(PREETHI T.C.)
COURT MASTER (NSH)**